



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं० 203]
No. 203]

नई दिल्ली, मंगलवार, मार्च 31, 1998/चैत्र 10, 1920
NEW DELHI TUESDAY, MARCH 31, 1998/CHAITRA 10, 1920

मानव संसाधन विकास मंत्रालय

(शिक्षा विभाग)

अधिसूचना

नई दिल्ली, 27 मार्च, 1998

का. आ. 268(अ).—अखिल भारतीय तकनीकी शिक्षा परिषद् अधिनियम, 1987 (1987 का 52) की धारा 4 की उपधारा (1) और (4) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय सरकार, एतद्वारा निम्नलिखित सदस्यों को अखिल भारतीय तकनीकी शिक्षा परिषद् में, शासकीय राजपत्र में इस अधिसूचना की प्रकाशन तिथि से 8 फरवरी, 2001 तक के लिए नियुक्त करती है और इसी उद्देश्य से मानव संसाधन विकास मंत्रालय (शिक्षा विभाग), भारत सरकार की दिनांक 9 फरवरी, 1998 की अधिसूचना संख्या का. आ. 124 (अ) को निम्नवत संशोधित करती है :—

उक्त अधिसूचना में :—

(i) प्रविष्टि संख्या (18) और इससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टि प्रतिस्थापित की जाए :—

“(18) श्री गौतम सोनी

सलाहकार,

इलेक्ट्रॉनिकी विभाग

इलेक्ट्रॉनिक्स निकेतन

6, सी. जी. ओ. काम्प्लेक्स

नई दिल्ली-110003

सदस्य”;

(ii) प्रविष्टि संख्या (32) और इससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टि प्रतिस्थापित की जाए :—

“(32) श्री जे. पी. चौधरी

अध्यक्ष

अखिल भारतीय प्रबंध विज्ञान एसेसिएशन

मैनेजमेंट हाऊस

14, इंस्टीट्यूशनल एरिया, लोदी रोड

नई दिल्ली-110003

सदस्य”;

(iii) प्रविष्टि संख्या (39) और इससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टि प्रतिस्थापित की जाए :—

“(39) श्री पी. आर. मेहता

अध्यक्ष

वास्तुकला परिषद्

इण्डिया हेबर्टेट सेंटर

कोर 6-ए, प्रथम तल

लोदी रोड,

नई दिल्ली-110003

सदस्य”

[फाइल संख्या 1-22/97-टी. एस. II]

डॉ० एस.डी. आवाले, संयुक्त शैक्षिक सलाहकार (तकनीकी)

पाद टिप्पण : परिषद् की स्थापना हेतु मुख्य अधिसूचना दिनांक 11 फरवरी, 1998 के का. अ. संख्या 124 (अ), के तहत जारी की गई थी।

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(Department of Education)

NOTIFICATION

New Delhi, the 27th March, 1998

S.O. 268 (E).—In exercise of powers conferred by sub-sections (1) and (4) of Section 3 of the All India Council for Technical Education Act, 1987 (52 of 1987), the Central Government hereby appoints the following members to the All India Council for Technical Education from the date of publication of the notification in the Official Gazette till the 8th day of February, 2001 and for the said purpose makes the following amendments in the notification of the Government of India in the Ministry of Human Resource Development (Department of Education) number S.O. 124 (E), dated the 9th February, 1998, namely:—

In the said notification,

- (i) for serial number (18) and the entries relating thereto, the following shall be substituted, namely :—
- (18) Shri Gautam Seni
Adviser
Department of Electronics
Electronics Niketan
6, CGO Complex,
New Delhi-110003
Member”
- (ii) for serial number (32) and the entries relating thereto the following shall be substituted, namely :—
- (32) Shri J.P. Chowdhary
President
All India Management Association
Management House
14, Institutional Area,
Lodhi Road
New Delhi-110003
Member”
- (iii) for serial number (39) and the entries relating thereto, the following shall be substituted, namely :—
- (39) Shri P. R. Mehta
President
Council of Architecture
India Habitat Centre
Core 6-A, 1st Floor
Lodhi Road
New Delhi 110003
Member”

[F. No. 1-22/97-TS II]

DR. S. D. AWALE, Jt. Educational

Adviser (T)

FOOT NOTE : The principal notification for establishment of the Council was issued vide number S.O. 124(E), dated 11th February, 1998.

May 22, 1998

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Subject : Amendment in the Gazette Notification dated 11.02.98 regarding re-constitution of All India Council for Technical Education under the AICTE Act, 1987.

Dear Shri Biswas

Kindly refer to the notification of the reconstituted Council in the Gazette of India, dated 11.02.1998. We have received a change in the nomination from Government of Nagaland. Prof. T. Chuba, has now taken over as Minister, Higher & Technical Education, Government of Nagaland replacing Shri Z. Lohe.

A draft amendment for Gazette Notification in this regard is enclosed in English and Hindi alongwith a copy of letter NO. EDS/HTE/10/90 (VOL-II), dated 21.04.1998 received from Under Secretary, Department of Higher & Technical Education, Government of Nagaland, Kohima.

With regards,

Yours sincerely



(J.P. Gupta)

Shri K.N. Biswas
Deputy Secretary
Government of India
Department of Education
Ministry of Human Resource Development
Shastri Bhavan, New Delhi - 110 001

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॥ भारत की राजपत्र, अधिसूचना, भाग II - खण्ड 3 - उपखण्ड III ॥ दिनांक:
११ फरवरी, १९९८

भारत सरकार
मानव संसाधन विकास मंत्रालय

परिधा विभाग

नई दिल्ली दिनांक: ११/२/९८

अधिसूचना

३१०. ॥ इ. ॥ अधिनियम भारतीय जनताओं की शिक्षा को बढ़ावा देने
1987 ॥ 1987 का 50 ॥ की धारा 3 की उप धारा 11 एवं 14 ॥ द्वारा प्रत्येक राज्य में
स्थापित किए हुए क्षेत्रीय सरकार, एनडू द्वारा चिन्तित/लेखित सदस्य की अधिनियम भारतीय जनताओं की
परिधियों में, राजकीय राजपत्र में इस अधिसूचना की प्रकाशन तिथि से 0 फरवरी, 1991 तक के
विद्यमान करणों हैं और इसी उपधारा से मानव संसाधन विकास मंत्रालय अधिनियम विभाग, भारत
सरकार की दिनांक 9 फरवरी, 1998 की अधिसूचना संख्या 310, 124 ॥ इ. ॥ की तहत
संशोधित करती है :-

उक्त अधिसूचना में :-

311. कथ संख्या ॥ 26 ॥ और इसमें संबंधित प्रविष्टियों के स्थान पर चिन्तित/लेखित प्रविष्टि
संशोधित की जाए :-

" 26 ॥

प्रो. टी. वृथा

मेमो

उपकर एवं तकनीकी शिक्षा

मायापुरी सरकार

लौहिका

सदस्य"

॥ डॉ० एस० डी० शर्मा ॥

संयुक्त अधिक सलाहकार ॥ जनताओं ॥

फाइल संख्या 1-22/97-टी०एस० ॥

का नोट : अधिनियम की संख्या 310 अधिसूचना दिनांक 11 फरवरी, 1998 के 310,
124 ॥ इ. ॥ के तहत जारी की गई है ।

॥ ॥

प्रबंधक

भारत सरकार मुद्रणालय

मायापुरी, नई दिल्ली

Government of India
Ministry of Human Resource Development
(Department of Education)

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New Delhi, Dated, 1998

Notification

S.O. (E). In exercise of powers conferred by sub-sections (1) and (4) of section 3 of the All India Council for Technical Education Act, 1987 (52 of 1987), the Central Government hereby appoints the following member to the All India Council for Technical Education from the date of publication of the notification in the official Gazette till the 8th day of February, 2001 and for the said purpose makes the following amendments in the notification of the Government of India in the Ministry of Human Resource Development (Department of Education) number S.O. 124(E), dated the 9th February, 1998, namely :

In the said notification,

- (i) for serial number (26), and the entries relating thereto, the following shall be substituted, namely :-

"(26) Prof. T. Chuba
Minister, Higher and Technical Education
Government of Nagaland
Kohima

Member"

(Dr. S.D. Awale)
Joint Educational Adviser (T)

F.No.1-22/97-TS.II

Foot Note : The principal notification for establishment of the Council was issued vide number S.O. 124 (E), dated 11th February, 1998

To,

The Manager
Government of India Press
Mayapuri
New Delhi.

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GOVERNMENT OF NAGALAND
DEPARTMENT OF HIGHER & TECHNICAL EDUCATION

NO.EDS/HTE/10/90(VOL-II) //Dt.Kohima, the 21st

To

✓
Prof. J.B. Gupta,
Member-Secretary (AICTE)
Indira Gandhi Sports Complex,
I.P. Estate, New Delhi - 110002.

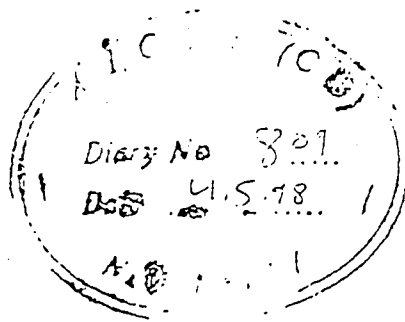
SUB:- NOMINATION OF AICTE MEMBER

Sir,

I am directed to refer to this Department letter of even number dated 20.5-97 and to inform that Prof. T. Chuba has now taken over as Minister Higher & Technical Education. It is further requested to change the name of member (AICTE) from the state for future correspondence.

Yours faithfully,

Handwritten signature
(AHOLI JAKHA)
Under Secretary to the Govt. of



- 13 विभागीय पदोन्नति समिति अथवा चयन समिति :
का संघटन
1. सलाहकार (प्रशासन) , अभ्यर्तशिप
 2. एक वाह्य विशेषज्ञ-अभ्यर्तशिप के सदस्य सचिव द्वारा नामित किया जाएगा ।
 3. अभ्यर्तशिप के दो निदेशक- अभ्यर्तशिप के सदस्य सचिव द्वारा नियुक्त किये जायेंगे ।

आर.एस. निर्जर, सदस्य-सचिव

[विज्ञापन-III/IV/162/2000/असा०]

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION NOTIFICATION

New Delhi, the 25th January, 2001

F. No. 104-1/BI/Admn(s)/96.—In exercise of the powers conferred by sub-sections (1) and (2) of section 23 read with sub-sections (1) and (2) of section 8 of the All India Council for Technical Education Act, 1987 (52 of 1987), the All India Council for Technical Education hereby makes the following regulations, namely :—

1. Short title and commencement - (1) These regulations may be called the All India Council for Technical Education (Group A, B & C Non-technical posts) Recruitment Regulations, 1999.
2. They shall come into force on the date of their publication in the official Gazette.
3. Definition - In these regulations "Council" means the All India Council for Technical Education.
4. Number of posts, classification and scale of pay :- The number of posts, their classification and the scales of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these Regulations.
5. Method of recruitment, age-limit, qualifications and other matters :- The method of recruitment to the said post, age limit, qualifications and other matters relating thereto shall be as specified in columns 5 to 13 of the said Schedule.
6. Disqualification :- No person,
 - (a) Who has entered into or contracted a marriage with a person having a spouse living, or
 - (b) Who, having a spouse living, has entered into or contracted a marriage with any person.

Shall be eligible for appointment to the said post :

Provided that the Council may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of these regulations.

6. **Power to relax :-** Where the Council is of opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing and in consultation with the Executive Committee, relax any of the provisions of these regulations with respect to any class or category of persons.
7. **Saving :-** Nothing in these regulations shall affect reservations relaxation of age-limit and other concessions required to be provided for Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Council from time to time in this regard.

SCHEDULE

The Recruitment Regulations for the post of Deputy Secretary

1.	Name of Post	Deputy Secretary
2.	No. of Post(s) & Year	3 (1999)
3.	Classification	Group 'A'
4.	Scale of Pay	Rs.12000-375-16500
5.	Whether Selection or Non-Selection	Selection
6.	Maximum Age limit for direct recruits	N.A.
7.	Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972	N.A.
8.	Educational & other Qualifications prescribed for direct recruits	N.A.
9.	Whether Age & Educational Qualification prescribed for direct recruits will apply, if any in the case of promotees	N.A.
10.	Period of probation, if any	N.A.

18-
nature of recruitments whether
by direct recruitment or by
promotion or by deputation/transfer
and percentage of vacancies to be
filled by various methods.

100 % by Promotion

33

12. In case of recruitment by promotion/
deputation/transfer, grades from which
promotion/deputation/transfer to be
made

Promotion

Under Secretary with 5 years
continous regular service in the
grade of Rs.10000-325-15200

13. Composition of DPC or Selection
Committee

1. Vice Chairman, AICTE
2. One member of EC to be
nominated by Chairman. AICTE
3. One outside member to be
nominated by Chairman. AICTE
4. A representative of Govt. of India
5. Member Secretary, AICTE

The Recruitment Regulations for the post of Under Secretary

1. Name of Post : Under Secretary
2. No. of Post(s) & Year : 6 (1999)
3. Classification : Group 'A'
4. Scale of Pay : Rs.10000-325-15200
5. Whether Selection or Non-Selection : Selection
6. Maximum Ages limit
for direct recruits : N.A.
7. Whether benefit of added years
of service admissible under Rule
30 of CCS (pension) Rules, 1972 : N.A.
8. Educational & other Qualifications : N.A.
prescribed for direct recruits
9. Whether Age & Educational
qualification prescribed for
direct recruits will apply, if
any, in the case of promotees : N.A.
10. Period of probation, if any : Two years

11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods. : 100 % by promotion failing which by deputation
12. In case of recruitment by promotion/ deputation/transfer, grades from which promotion/deputation/transfer to be made : Promotion
Private Secretaries & Administrative Officers with 5-year continuous regular service and having a degree from a recognised University in the ratio of one Private Secretary to four Administrative Officers
13. Composition of DPC or Selection Committee :
 1. Vice Chairman, AICTE
 2. One member of EC to be nominated by Chairman, AICTE
 3. One outside expert to be nominated by Chairman, AICTE
 4. A representative of Govt. of India
 5. Member Secretary, AICTE

The Recruitment Regulations for the post of Accounts Officer-I

1. Name of Post : Accounts Officer-I
2. No. of Post(s) & Year : 1 (1998)
3. Classification : Group 'B'
4. Scale of Pay : Rs.7450-225-11500
5. Whether Selection or Non-Selection : N.A.
6. Maximum Age limit for direct recruits : N.A.
7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 : N.A.
8. Educational & other Qualifications prescribed for direct recruits : N.A.
9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees : N.A.

10. Period of probation if any : N.A.
11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods. : 100 % on deputation / contract
12. In case of recruitment by promotion/ deputation/transfer, grades from which promotion/deputation/transfer to be made : Deputation / Contract
 1. Bachelor's Degree in any subject
 2. Persons in regular service from Central/State Govts./Univs./Autonomous bodies and holding post in analogous-grades or with Two years service in the grade of Rs.6500-10500 in any of the organised accounts depts, well versed in financial rules and procedure of the Govt. and experience in dealing with accounts, audit, budget and financial matters.
- The maximum period and age for appointment by deputation / contract will be as in the Govt. of India
13. Composition of DPC or Selection Committee :
 1. Member Secretary, AICTE
 2. A representative of the Central Govt. not below the rank of Deputy Secretary/Deputy Controller of Accounts
 3.* One member of EC
 4. Adviser (Admn.) of the Council
- (*) From amongst the members vide Clause (h) of sub-section (2) of Section 12 of the AICTE Act to be nominated by Chairman.

The Recruitment Regulations for the post of Administrative Officer

1. Name of Post : Administrative Officer
2. No. of Post(s) & Year : 6 (1999)
3. Classification : Group 'B'
4. Scale of Pay : Rs.6500-200-10500

- | | | | |
|-----|---|---|--|
| 5. | Whether Selection or Non-Selection | : | Selection by Seniority-cum-fitness |
| 6. | Maximum Age limit for direct recruits | : | Not exceeding 30 years
(Relaxable for Govt. servants upto 5 years) |
| 7. | Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 | : | N.A. |
| 8. | Educational & other Qualifications prescribed for direct recruits | : | <p>Essential :</p> <ol style="list-style-type: none"> 1. Degree of a recognised University or equivalent 2. 3 years experience of administration, accounts and establishment work in a supervisory capacity in a Govt. office or public body or Commercial organisation of repute. <p>Desirable :</p> <ol style="list-style-type: none"> 1. Knowledge of Govt. Rules and Regulations. |
| 9. | Whether Age & Educational qualification prescribed for direct recruits will apply, if any, in the case of promotees | : | N.A. |
| 10. | Period of probation, if any | : | Two years for direct recruits |
| 11. | Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods. | : | 50 % by promotion failing which by direct recruitment and 50% by direct recruitment. |
| 12. | In case of recruitment by promotion /deputation/transfer, grades from which promotion/deputation/transfer to be made | : | <p><u>Promotion</u></p> <p>Assistant with 5 years continuous regular service in the grade of Rs.5000-8000</p> |
| 13. | Composition of DPC or Selection Committee | : | <ol style="list-style-type: none"> 1. Member Secretary, AICTE 2. One outside member to be nominated by Chairman, AICTE 3. Adviser (Admn.), AICTE |

The Recruitment Regulations for the post of Hindi Officer

1. Name of Post : Hindi Officer
2. No. of Post(s) & Year : 1 (1998)
3. Classification : Group 'B'
4. Scale of Pay : Rs.6500-200-10500
5. Whether Selection or Non-Selection : N.A.
6. Maximum Age limit for direct recruits : N.A.
7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 : N.A.
8. Educational & other Qualifications prescribed for direct recruits : N.A.
9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees : N.A.
10. Period of probation if any : N.A.
11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods. : 100 % on deputation / contract
12. In case of recruitment by promotion/ deputation/transfer, grades from which promotion/deputation/transfer to be made. : Deputation / Contract
Persons in regular service from Central / State Govts. / Univs / Autonomous bodies and holding post in analogous grades or with five years service in the grade of Rs.5500-9000/Rs.5000-8000 or equivalent and possessing following educational qualification and experience :

(38)

1. Master's degree of a recognised University or equivalent in Hindi with English as a subject at the degree level OR

Master's degree of a recognised University or equivalent in English with Hindi as a subject at the degree level OR

Masters degree of a recognised University or equivalent in any subject with Hindi Medium and English as a subject at the degree level OR

Masters degree of a recognised University or equivalent in any subject with English Medium and Hindi as a subject at the degree level.

2. Five years experience of Terminological work in Hindi and/or translation work from English to Hindi or vice versa preferably of technical or scientific literature OR five years experience of teaching.

3. The maximum period and age for appointment by deputation/ contract will be as in the Govt. of India

13. Composition of DPC or Selection Committee

1. Member Secretary, AICTE
2. Director/Deputy Secretary (Hindi/Official Language) Dept. of Official Language
3. Director, Official Language Dept. of Central Govt.
4. Adviser (Admn.), AICTE

The Recruitment Regulations for the post of Private Secretary

1. Name of Post : Private Secretary
2. No. of Post(s) & Year : 3 (1999)
3. Classification : Group 'B'
4. Scale of Pay : Rs.6500-200-10500
5. Whether Selection or Non-Selection : Non Selection
6. Maximum Age limit for direct recruits : Not exceeding 30 years
(Relaxable for Govt. Servants upto 5 years)
7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 : N.A.
8. Educational & other Qualifications prescribed for direct recruits :
 - a. Degree from a recognised University or equivalent
 - b. 3 years experience in the grade of Rs.5500-9000 or equivalent
or
8 years experience in the grade of Rs.4500-700/5000-8000 or equivalent
 - c. Possessing a speed of 100 W.P.M. in stenography (Eng.)
9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees : N.A.
10. Period of probation, if any : 2 years for direct recruits
11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods :
 1. 66.2/3% by promotion failing which by direct recruitment
 2. 33.1/3% by direct recruitment
12. In case of recruitment by promotion : deputation/transfer, grades from which : Promotion
Personal Assistant with 5 years

promotion/deputation/transfer to be made

continuous regular service in the grade of Rs.5000-8000

(40)

Note : In the case of Personal Assistant (Hindi Stenographer) eligibility for promotion as Private Secretary will be subject to proficiency in English Stenography, which will be determined by a suitable test.

13. Composition of DPC or Selection Committee

1. Member Secretary, AICTE
2. One outside expert to be nominated by Chairman, AICTE
3. Adviser (Admn.), AICTE

The Recruitment Regulations for the post of Assistant

- | | |
|--|--|
| 1. Name of Post | Assistant |
| 2. No. of Post(s) & Year | 14 (1999) |
| 3. Classification | Group 'C' |
| 4. Scale of Pay | Rs.5000-150-8000 |
| 5. Whether Selection or Non-Selection | Non Selection |
| 6. Maximum Age limit for direct recruits | 25 years (Relaxable upto 35 years in case of Govt. servants in accordance with the instructions or orders issued by Central Govt.) |
| 7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 | N.A. |
| 8. Educational & other Qualifications prescribed for direct recruits | <ol style="list-style-type: none"> a. Degree from a recognised University or equivalent b. 5 years experience in the scale of pay of Rs.4000-6000 or equivalent and having experience in Administration and Establishment matters. |

9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees : N.A.
10. Period of probation, if any : 2 years for direct recruits & NIL for Promotees
11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods : 33.1/3 % by promotion failing which by direct recruitment and 66.2/3 % by direct recruitment
12. In case of recruitment by promotion /deputation/transfer, grades from which promotion/deputation/transfer to be made : Upper Division Clerk with 5 years continuous regular service
13. Composition of DPC or Selection Committee :
 1. Adviser (Admn.), AICTE
 2. One outside expert to be nominated by Member Secretary, AICTE
 3. Two Directors, AICTE to be nominated by Member Secretary, AICTE.

The Recruitment Regulations for the post of Personal Assistant

1. Name of Post : Personal Assistant
2. No. of Post(s) & Year : 8 (1999)
- Classification : Group 'C'
4. Scale of Pay : Rs.5000-150-8000
5. Whether Selection or Non-Selection : Not Applicable
6. Maximum Age limit for direct recruits : 25 years (Relaxable for Govt. servants upto 35 years in accordance with the instruction or order issued by Central Govt.)
- Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 : N.A.

8. Educational & other Qualifications prescribed for direct recruits
 9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees
 10. Period of probation, if any
 11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.
 12. In case of recruitment by promotion /deputation/transfer, grades from which promotion/deputation/transfer to be made
- a. Matriculation or equivalent
 b. A speed of 100 WPM in Stenography (English)
- No
- Nil for Promotees & 2 years for Direct recruits
- By promotion, failing which by direct recruitment
1. 25% on the results of a qualifying test as under :
 Stenographer including Stenographer (Hindi) with a minimum of two years continuous regular service shall be eligible.
- a. General English-I paper
 b. Shorthand-Two tests in shorthand at the speed of 120 WPM and 100 WPM for 15 minutes duration each.
- Note : Candidates who qualify the qualifying standard at the dictation of 120 words per minutes will rank above the candidate who obtain the same standard in dictation at 100 words per minutes, person in each group seniority
2. 75 % on the basis of seniority subject to rejection or unfit :
 Stenographer including Stenographer (Hindi) with a

8. Educational & other Qualifications prescribed for direct recruits
9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees
10. Period of probation, if any
11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.
12. In case of recruitment by promotion /deputation/transfer, grades from which promotion/deputation/transfer to be made

- a. Matriculation or equivalent
b. A speed of 100 WPM in Stenography (English)

No

Nil for Promotees & 2 years for Direct recruits

By promotion, failing which by direct recruitment

1. 25% on the results of a qualifying test as under :

Stenographer including Stenographer (Hindi) with a minimum of two years continuous regular service shall be eligible.

- a. General English-1 paper
b. Shorthand-Two tests in shorthand at the speed of 120 WPM and 100 WPM for 15 minutes duration each.

Note : Candidates who qualify the qualifying standard at the dictation of 120 words per minutes will rank above the candidate who obtain the same standard in dictation at 100 words per minutes, person in each group seniority

2. 75 % on the basis of seniority subject to rejection or unfit :

Stenographer including Stenographer (Hindi) with a

minimum of 6 years continuous regular service in the grade, failing which by direct recruitment.

13. Composition of DPC or Selection Committee :

1. Adviser (Admn.), AICTE
2. One outside expert to be nominated by Member Secretary, AICTE.
3. Two Directors, AICTE to be nominated by Member Secretary, AICTE

The Recruitment Regulations for the post of Stenographer

- | | | |
|--|---|--|
| 1. Name of Post | : | Stenographer |
| 2. No. of Post(s) & Year | : | 8 (1999) |
| 3. Classification | : | Group 'C' |
| 4. Scale of Pay | : | Rs.4000-100-6000 |
| 5. Whether Selection or Non-Selection | : | Selection |
| 6. Maximum Age limit for direct recruits | : | 25 years (Relaxable for Govt. employees upto 35 years) |
| 7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 | : | N.A. |
| 8. Educational & other Qualifications prescribed for direct recruits | : | 1. Matriculation or equivalent
2. Minimum speed of 80 WPM in Stenography and 40 WPM in Typewriting. (English/Hindi) |
| 9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees | : | N.A. |
| 10. Period of probation, if any | : | 2 years |

11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods. : By direct recruitment
12. In case of recruitment by promotion /deputation/transfer, grades from which promotion/deputation/transfer is to be made : N.A.
13. Composition of DPC or Selection Committee : 1. Adviser (Admn.), AICTE
2. Two outside experts to be nominated by Member Secretary, AICTE
3. Deputy Secretary, (Admn.)

The Recruitment Regulations for the post of Upper Division Clerk

1. Name of Post : Upper Division Clerk
2. No. of Post(s) & Year : 16 (1999)
3. Classification : Group 'C'
4. Scale of Pay : Rs.4000-100-6000
5. Whether Selection or Non-Selection : Non Selection
6. Maximum Age limit for direct recruits : 25 years (Relaxable upto 35 years in case of Govt. servants in accordance with the instructions or orders issued by Central Govt.)
7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rule, 1972 : N.A.
8. Educational & other Qualifications prescribed for direct recruits : a. Degree from a recognised University or equivalent
b. 8 years experience in the scale of of pay of Rs.3050-4590 or equivalent and having experience in Administration and Establishment matters

9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees : N.A.
10. Period of probation, if any : 2 years for direct recruits and NIL for promotees
11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods : 50 % by promotion failing which by direct recruitment and 50 % by direct recruitment
12. In case of recruitment by promotion : /deputation/transfer, grades from which promotion/deputation/transfer is to be made : Promotion
LDC with 8 years continuous regular service in the grade of Rs.3050-4590 in the Council
13. Composition of DPC or Selection Committee : 1. Adviser (Admn.)
2. One outside expert to be nominated by Member Secretary, AICTE
3. Two Directors, AICTE to be nominated by Member Secretary, AICTE

The Recruitment Regulations for the post of Lower Division Clerk

1. Name of Post : Lower Division Clerk
2. No. of Post(s) & Year : 19 (1999)
3. Classification : Group 'C'
4. Scale of Pay : Rs.3050-70-4590
5. Whether Selection or Non-Selection : N.A.
6. Maximum Age limit for direct recruits : 25 years (Relaxable to Govt. employees upto 35 years)
7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 : N.A.

8. Educational & other Qualifications prescribed for direct recruits.

1. Matriculation or its equivalent examination.
2. Minimum speed of 30 WPM in Typewriting provided that physically handicapped person who is otherwise qualified to hold a clerical post but not possesses the said qualification in typewriting may be appointed and granted exemption subject to condition that the Medical Board attached to the Special Employment Exchange for the physically handicapped or when there is no such board, the Civil Surgeon declared him to be permanently unfit to pass the typewriting test because of physical dis-ability. Provided further that a person appointed on the basis of competitive examination limited to departmental Group D employees not possessing the said qualification may be appointed subject to the condition that the person so appointed will have to pass the same within a period of two years from the date of appointment failing which he shall be reverted to his substantive appointment or temporary post held by him before his appointment to the cadre of LDC and until that time he will not be eligible for drawing annual increment in the pay scale.

9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees

N.A.

10. Period of probation, if any : Two years for direct recruits
11. Method of recruitments whether :
 by direct recruitment or by : i. 90% by direct recruitment
 promotion or by deputation/transfer : ii. 10% by promotion through
 and percentage of vacancies to be : seniority cum-fitness/qualifying
 filled by various methods. : test

Note :

1. In the event of non-availability of departmental candidates, the reservations will not be carried forward but the vacancies will be filled by appointment of qualified candidates available through direct recruitment as at 11(i)
2. The qualified departmental candidates will en block be junior to the qualified candidates available under direct recruitment as at 11(i) in a recruitment year.
3. Limited to departmental Group D Employees possessing the qualifications prescribed under Col.8 with 5 years continuous regular service as Group 'D' employee 5% on the basis of seniority cum fitness with 5 years continuous regular service to Group (D) 5% on the basis of qualifying test

12. In case of recruitment by promotion /deputation/transfer, grades from which promotion/deputation/transfer is to be made

Departmental Group D Employees possessing the qualifications prescribed under Col.8 with 5 years continuous regular service as Group 'D' employee

13. Composition of DPC or Selection Committee

1. Adviser (Admn.) of the Council
2. One outside expert to be nominated by Member Secretary of the Council.
3. Two Directors, AICTE to be nominated by the Member Secretary, AICTE

R. S. NIRJAR, Member-Secretary

[ADVT.-III/IV/162/2000/Enty]

TRUE COPY



भारत का राजपत्र The Gazette of India

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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No. 44] NEW DELHI, SATURDAY, OCTOBER 28, 2000 (KARTIKA 6, 1922)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
(Separate paging is given to this Part in order that it may be filed as a separate compilation)

भाग III—खण्ड 4

[PART III—SECTION 4]

[सांविधिक निकायों द्वारा जारी की गई विविध अधिसूचनाएं जिसमें कि आदेश, विज्ञापन और सूचनाएं सम्मिलित हैं]

[Miscellaneous Notifications including Notifications, Orders, Advertisements and Notices issued by Statutory Bodies]

भारतीय रिजर्व बैंक
केन्द्रीय कार्यालय
सरकारी और बैंक लेखा विभाग

मुंबई, दिनांक सितम्बर 2000

भारत सरकार के राजपत्र में 20 अप्रैल 1946 को प्रकाशित तथा 29 अप्रैल 1954 की अधिसूचना सं. एफ. (8) 70/बी 5 और भारत सरकार के दिनांक 21 फरवरी, 1990 के असाधारण राजपत्र सं. 67 के अंतर्गत यथा संशोधित लोक ऋण अधिनियम 1944 की धारा 28 के अंतर्गत भारत सरकार द्वारा बनाए गए नियमों के नियम 18 के अनुसरण अगस्त 2000 को समाप्त माह के लिए निम्नलिखित सूची खो गई आदि ऐसी प्रतिभूतियों के बारे में एतद्वारा विज्ञापित की जाती है, जिसके संबंध में इस बात का विश्वास करने के लिए प्रथम दृष्टया आधार मौजूद है कि प्रतिभूतियां खो गई हैं और आवेदकों का दावा न्यायोचित है। नीचे लिखे गए संबंधित दावेदारों से इतर सभी व्यक्ति जिनका प्रतिभूतियों पर किसी प्रकार का दावा हो, तत्काल मुख्य लेखाकार, भारतीय रिजर्व बैंक, केन्द्रीय कार्यालय, सरकारी और बैंक लेखा विभाग, केन्द्रीय ऋण प्रभाग, मुंबई को संसूचित करें।

सूची दो भागों में विभाजित की गई है। भाग "क" में अभी पहली बार विज्ञापित प्रतिभूतियां शामिल की गई हैं और भाग "ख" में पूर्व विज्ञापित प्रतिभूतियों की सूची दी गई है।

सूची "क"

प्रतिभूतियों की सं.	मूल्य	जिस व्यक्ति के नाम जारी किया	बकाया ब्याज की तिथि	प्रतिभूति के भुगतान के लिए दावेदार का नाम	प्रतिलिपि आदेश तिथि तथा संख्या
1.	2.	3.	4.	5.	6.
9 प्रतिशत राहत पत्र 1987 (भायखला, मुंबई) सर्कल					
बीसी-10425	रु.1,60,000/-	जोगिन्दर कौर कोहली मनमोहन सिंह चड्ढा	6.9.1990	जोगिन्दर कौर कोहली मनमोहन सिंह चड्ढा	2.3.2000
9 प्रतिशत राहत पत्र 1999 (ईसचई) अहमदाबाद सर्कल					
एडी-001190	रु.70,000/-	1. क्रिष्णा रामानाथन 2. सुगुना रामानाथन 3. वैदेही रामानाथन	1.1.2000	1. क्रिष्णा रामानाथन 2. सुगुना रामानाथन 3. वैदेही रामानाथन	एलएन/एस/0334 के.का.डायरी सं.66 दिनांक 8.8.2000

सूची ख

प्रतिभूतियों की सं.	मूल्य	जिस व्यक्ति के नाम जारी किया	बकाया ब्याज की तिथि	प्रतिभूति के भुगतान के लिए दावेदार का नाम	प्रतिलिपि आदेश तिथि तथा संख्या
1.	2.	3.	4.	5.	6.
9% राहत बॉन्ड, 1987 (भायखला, मुंबई)					
बीसी 1276 से बीसी 1285	रु. 1,00,000 (प्रति रु. 10,000)	श्री रामजी कृष्ण अय्यर	13-7-88	श्रीमती रामजी राजम	20-10-97

५०७ ५ ३/१६/०१
(श्रीमती एन.ए. आहले)
कृते मुख्य महा प्रबंधक
सितम्बर 2000



भारत का राजपत्र The Gazette of India

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इस भाग में निम्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके
(Separate paging is given to this Part in order that it may be filed as a separate compilation)

भाग III—खण्ड 4 [PART III—SECTION 4]

[सांविधिक निकायों द्वारा जारी की गई विविध अधिसूचनाएं जिसमें कि आदेश, विज्ञापन और सूचनाएं सम्मिलित हैं]

[Miscellaneous Notifications including Notifications, Orders, Advertisements and Notices issued by Statutory Bodies]

केनरा बैंक
औद्योगिक संबंध अनुभाग
कार्मिक विभाग

नं० 112, जे सी रोड, प्रधान कार्यालय
बेंगलूर-2, दिनांक 28 जुलाई 2000

नं० ओ० सं० अनु०/124 सी/3256/एनएके—बैंककारी कंपनी (उपक्रमों का अधिग्रहण और अंतरण) अधिनियम, 1970 (1970 का 5वां) की धारा 12, की उपधारा 2 के साथ पठित धारा 19 द्वारा प्रदत्त अधिकारों का प्रयोग करते हुए केनरा बैंक का निदेशक मंडल, भारतीय रिजर्व बैंक के परामर्श और केन्द्र सरकार की पूर्व मंजूरी से एतद्वारा निम्नांकित विनियमावली बनाता है, ताकि:

- (1) यह विनियमावली केनरा बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) (संशोधन) विनियमावली 2000 कहलायेगी।

- (2) यह उस तारीख से प्रवर्तन में आयेगी जिस तारीख को उनका प्रकाशन सरकारी राजपत्र में किया जाता हो।

2. केनरा बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) विनियमावली 1976 में (इसके बाद जिसे उक्त विनियमावली कहा गया है) विनियम 6 में --

- (1) उप विनियम 3 में निम्नांकित उप विनियम का प्रतिस्थापन किया जाये, ताकि:

(3) जहां जांच पड़ताल प्रस्तुत है (अनुशासनिक प्राधिकारी अधिकारी कर्मचारी के खिलाफ के आरोपों के आधार पर निश्चित और साफ अभियोग तैयार करे और शेषारोप से संबंधित नियम, उन आरोपों का निवारण, आधारित तथ्यों का खुलासे ऐसे पत्रों का प्रति, साक्ष्यों को सुनने, साक्ष्यों के निवारण को प्रति, यदि हो, जिसपर वे आधारित हैं, लिखित रूप में उन अधिकारी कर्मचारी को सूचित करें और उन अधिकारी कर्मचारी से अपेक्षित है कि यह यथा अनुशासनिक प्राधिकारी द्वारा

निर्धारित समय के अन्दर (15 दिनों से अधिक न हो) या कथित प्राधिकारी द्वारा यथा मंजूर, बढ़ाए गए समय के अंदर अपने पक्ष में लिखित विवरण प्रस्तुत करें।

वर्तते कि प्रलेखों की प्रतियां प्रस्तुत करना संभव नहीं है तो इस संदर्भ में निर्धारित समय के अंदर ऐसे प्रलेखों के निरीक्षण हेतु संबंधित अधिकारी कर्मचारी को अनुशासनिक प्राधिकारी द्वारा अनुमति दी जाए।

(ii) उप विनियम 10 के स्थान पर निम्नांकित का प्रतिस्थापन किया जाए, नामगः

“(10) उप विनियम (9) में दिए गए जैसे मामले को आस्थगित करते समय जांच पड़ताल प्राधिकारी इस आशय के एक आदेश जारी करेंगे कि अधिकारी कर्मचारी अपने बचाव की तैयारी के लिए—

(i) अगर उप विनियम 3 के उपबंध में दिए गए प्रावधान के अनुसार कर्मचारी ने प्रस्तुत सूची में उल्लिखित प्रलेखों का निरीक्षण इसके पहले नहीं किया है तो उन्हें प्रस्तुत सूची के अनुसार, प्रलेखों का निरीक्षण तुरंत पूरा कर सकता है और किसी भी मामले में ऐसे आदेश की तिथि से 5 दिनों से अधिक न हो।

(ii) उन प्रलेखों और साक्ष्यों को प्रस्तुत कर सकता है जिन्हें वह जांच पड़ताल के लिए आवश्यक समझता हो।

(iii) ऊपर मद (ii) में बताए गए प्रलेखों के अन्वेषण या प्रस्तुतीकरण के लिए, आदेश की तिथि से 10 दिनों के अंदर या जांच पड़ताल प्राधिकारी द्वारा अनुमत दस दिनों से अधिक अतिरिक्त अवधि के अंदर सूचना दें।

नोट : ऊपर मद (ii) में बताए गए प्रलेखों तथा साक्ष्यों के परीक्षण की प्राप्तिगता अधिकारी कर्मचारी द्वारा सिद्ध की जाएगी।

पाद टिप्पणी :- मूल विनियमावली में संशोधन निम्न विवरणानुसार भारत के राजपत्र के भाग III धारा 4 में प्रकाशित किए गए थे:—

अधिसूचना संख्या	दिनांक
1. औसअनु०/डीपी/325/88/जीएसआर	30-7-1988
2. औसअनु/1/9926/एनएके	11-04-1998

एन० एस० श्रीनाथ
सहायक महा प्रबंधक

यूको बैंक

प्रधान कार्यालय

कार्मिक विभाग

12, ओल्ड कोर्ट हाउस स्ट्रीट

कनकता-700001, दिनांक 20 जुलाई 2000

सं० ओडीएआर/1/2000--बैंककारी कम्पनी (उपक्रमों का अर्जन और अंतरण) अधिनियम 1970 (1970 का 5) की धारा 12 की उपधारा (2) के साथ पठित धारा 19 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा भारतीय रिजर्व बैंक के साथ विचार-विमर्श कर और केन्द्रीय सरकार की पूर्व मंजूरी के साथ यूको बैंक का निदेशक मंडल, यूको बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) विनियमन, 1976 में अगले संशोधन हेतु एतद्वारा निम्नलिखित विनियमन बनाता है :

1. संक्षिप्त नाम और प्रारम्भ :-

(1) ये विनियमन यूको बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) (संशोधित), विनियमन, 2000 कहे जाएंगे।

(2) ये सरकारी गजट में प्रकाशित होने की तारीख से प्रवृत्त होंगे।

2. यूको बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) विनियमन, 1976 के विनियमन 14 के उप विनियमन (1) के खण्ड (क) के उपखण्ड (ii) के मद (2) में निम्नलिखित को प्रतिस्थापित किया जाएगा :

“(2) जहां कि नीचे बाह्य एजेंसी द्वारा जांच की जाती है, अगले तीन महीने के लिए, निलम्बन की तारीख से पहले की तारीख को अधिकारी कर्मचारी जो मूल वेतन प्राप्त कर रहा था उसका एक तिहाई और निलम्बन की शेष अवधि के लिए निलम्बन की तारीख से पहले की तारीख को अधिकारी कर्मचारी जो मूल वेतन प्राप्त कर रहा था, उसका आधा”

ह० अपठनीय
महाप्रबंधक (कार्मिक)

नोट करने हेतु:—यूको बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) विनियमन, 1976 में किए गए पूर्व संशोधन नीचे दिए गए व्योरे के अनुसार गजट में प्रकाशित किए गए थे:—

क्रमांक	अधिसूचना संख्या	तारीख
1.	ओडीएआर/1/97	22-08-97

दि इंस्टीट्यूट आफ चार्टर्ड एकाउन्टेन्ट्स आफ इंडिया

नई दिल्ली-110002, दिनांक 11 अगस्त 2000

चार्टर्ड एकाउन्टेन्ट्स

सं० 54-ई०एल० (1)/2/2000 ---चार्टर्ड एकाउन्टेन्ट्स विनियम 1988 के विनियम 82 और कथित विनियमों के विनियम 134 के अनुसार इंस्टीट्यूट आफ चार्टर्ड एकाउन्टेन्ट्स आफ इंडिया की परिषद को इंस्टीट्यूट की परिषद् तथा क्षेत्रीय परिषदों के प्रत्येक क्षेत्र के चुनाव हेतु आगामी चुनावों से संबंधित निम्नलिखित महत्वपूर्ण तिथियों को अधिपूचित करने में हर्ष है:--

1. नामांकन प्राप्त करने की अंतिम तिथि और समय 21-9-2000 6.00 बजे सांय
2. नामांकनों की जांच की तिथि 29-9-2000
3. नामांकन वापस लेने की अंतिम तिथि तथा समय 13-10-2000 5.00 बजे सांय
4. मतदान की तिथि और तिथियां
(1) बंगलोर, कलकत्ता, चेन्नई 1 एवं 2-12-2000
दिल्ली/नई दिल्ली और मुम्बई, के लिए
(2) अन्य शहरों/कस्बों के लिए 2-12-2000
5. विनियम 112 के अंतर्गत डाक द्वारा मतदान के अनुमति मांगने हेतु आवेदन प्राप्त करने की अंतिम तिथि 29-9-2000
6. डाक द्वारा मतदानों को प्राप्त करने की अंतिम तिथि एवं समय 6-12-2000 5.00 बजे सांय
7. परिणाम घोषित करने की तिथि 18-12-2000

अशोक हल्दिया,
सचिव

सं० 54-ई०एल० (1)/3/2000---चार्टर्ड एकाउन्टेन्ट्स विनियम 1988 के विनियम 87 का उप विनियम (1) की व्यवस्थाओं के अनुसार, दि इंस्टीट्यूट आफ चार्टर्ड एकाउन्टेन्ट्स आफ इंडिया की परिषद एतद् द्वारा घोषणा करती है कि दिसम्बर, 2000 में होने वाले अठ्ठाईवी परिषद के चुनाव में खड़े होने के इच्छुक उम्मीदवारों के नामांकन विनियम 87 में निर्दिष्ट ढंग से (जिसका वर्णन नामांकन पत्र में भी किया गया है), श्री अशोक हल्दिया, परिषद के सचिव, के नाम से इन्द्रप्रस्थ मार्ग, नई दिल्ली-110002 के पते पर, इस प्रकार अप्रसारित किए जायें, जिससे कि उनके पास 21-9-2000 को सायंकाल 6.00 बजे तक पहुंच जायें।

नामांकन उचित फार्म में (चार्टर्ड एकाउन्टेन्ट्स विनियम, 1988 की अनुसूची 'ए' का फार्म 13) तथा विनियम 87 में

वर्णित रूप में होगा। नामांकन भरते समय उम्मीदवारों को चार्टर्ड एकाउन्टेन्ट्स विनियम 1988 की व्यवस्थाओं को विशेषतः उन्हें जो कि विनियम 87, 88 एवं 89 में व्यवस्थित है, को ध्यान में रखना चाहिए। नामांकन पत्र 26-8-2000 से नई दिल्ली स्थित इंस्टीट्यूट के कार्यालय से तथा मुम्बई, चेन्नई, कलकत्ता और कानपुर में स्थित क्षेत्रीय कार्यालयों से भी प्राप्त किये जा सकते हैं। परन्तु नामांकन पत्र, नई दिल्ली के उपरोक्त पते पर परिषद के सचिव द्वारा 31-8-2000 से स्वीकार किये जायेंगे।

प्रत्येक क्षेत्रीय मंडल से चुने जाने वाले व्यक्तियों की संख्या क्रमशः मंडल के सामने नीचे कालम (2) में दिखाई गई है:--

क्षेत्रीय मंडल का नाम एवं संख्या	चुने जाने वाले सदस्यों की संख्या
(1)	(2)
1. पश्चिमी क्षेत्र गुजरात, महाराष्ट्र और गोवा राज्य तथा दामन एवं दीयु और दादर एवं नगर हवेली संघीय क्षेत्र	8
2. दक्षिणी क्षेत्र आन्ध्र प्रदेश, केरल, कर्नाटक और तमिलनाडु राज्य और पांडिचेरी और लक्षदीप द्वीपसमूह संघीय क्षेत्र	6
3. पूर्वी क्षेत्र असम, मेघालय, नागालैण्ड, उड़ीसा, पश्चिमी बंगाल, मणिपुर, त्रिपुरा, सिक्किम, अरुणाचल प्रदेश और मिजोरम राज्य और अंडमान एवं निकोबार द्वीप समूह संघीय क्षेत्र	3
4. मध्य क्षेत्र उत्तर प्रदेश, बिहार, मध्य प्रदेश और राजस्थान राज्य	3
5. उत्तरी क्षेत्र हरियाणा, हिमाचल प्रदेश, जम्मू एवं कश्मीर और पंजाब राज्य तथा दिल्ली और चण्डीगढ़, संघीय क्षेत्र	4

अशोक हल्दिया,
सचिव

सं० 54-ई०एल० (1)/4/2000---चार्टर्ड एकाउन्टेन्ट्स विनियम 1988 के विनियम 134 का उप विनियम (5) तथा कथित विनियम का उप विनियम (10) की व्यवस्थाओं के अनुसार, इंस्टीट्यूट आफ चार्टर्ड एकाउन्टेन्ट्स आफ इंडिया की परिषद एतद् द्वारा घोषणा करती है कि दिसम्बर, 2000 में होने वाले सत्रहवीं क्षेत्रीय परिषदों के चुनाव में खड़े होने के इच्छुक उम्मीदवारों के नामांकन विनियम 134 के उप-विनियम (6) में निर्दिष्ट ढंग से (जिसका वर्णन नामांकन पत्र में भी किया